

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/40(MB)2024

IN THE MATTER OF

Manoj Kumar Agrawal ... Petitioner
VS
Gannon Dunkerley And Company Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 08.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Siddha Pamecha (PH)

For the Respondent: Adv. Amir Arsiwala (PH)

ORDER

CP/40/2024 - Counsel for the petitioner prays for a short adjournment so as to move an application seeking change in the date of default. In view of the request made, adjourned to **05.08.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/